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Government of India
Ministry of Finance
(Department of Revenue)

Notification No.46 /2013-Customs (N.T.)

New Delhi, dated the 22nd April, 2013

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner or Joint Commissioner of Customs, (Exports), Container Freight Station, Mulund, Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Deputy Commissioner or Assistant Commissioner of Customs (Exports), Jawaharlal Nehru Custom House, Jawaharlal Nehru Port Trust, Nhava Sheva, Post-Uran, District- Raigad, Maharashtra; and
- (ii) the Additional Commissioner or Joint Commissioner of Customs (Export), Container Freight Station, Muland, Mumbai,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Jai Shiv Sulztex, Pvt. Ltd., 45, New Cloth Market, Pur Road, Bhilwara and others issued *vide* Directorate of Revenue Intelligence, F.No.840/JPR/DRI/19-XV(25)/2010/622-626 dated 07.04.2011 by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/10/2013-Cus.IV]

(M.V. Vasudevan)
Under Secretary to the Government of India